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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 8th March 1944

No. 1061—10/43-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 4th December 1943

No. 51-W.R.I. (F.)/43—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 8-W.R.I. (F)/42, dated the 9th May 1942, namely :—

To the said list, the following entries shall be added, namely :—

“ 332. Mr. K. Apparao, C/o Messrs. The Coramandel Company, Limited, Gopalpore.

333. Mr. C. D. T. Shores, C/o Messrs. The Coromandel Company, Limited, Vizagapatam.

334. Mr. G. Argyrakis, C/o Messrs. Ralli Brothers Cuddalore.

335. Mr. Dennis Neville St. Clair Steele, C/o Messrs. Parry and Company, Limited, Cuddalore.

336. Mr. J. B. Neal, C/o Messrs. Madura Company, Limited, Negapatam.

337. Mr. A. B. H. Dickson, C/o Messrs. Aspinwall and Company, Limited, Mangalore.

338. Mr. A. S. Parameswaran, C/o Messrs. Leslie and Company, Limited, Cochin.

339. Mr. E. Lefevre and/or Mr. R. Rodrigues, C/o Messrs. Aspinwall and Company, Limited, Cochin.

340. Mr. H. Black and/or Mr. J. J. McGregor, C/o Messrs. Madura Company, Limited, Cochin.

341. Mr. M. Strauss and/or Mr. G. Rohner, C/o Messrs. Volkart Brothers, Cochin.

342. Mr. R. V. Subramaniam, C/o Messrs. Parry and Company, Limited, Cochin.

343. Mr. R. C. H. May, C/o Messrs. Bombay and Company, limited, Alleppey.

344. Mr. S. Mahadevan, C/o Messrs. A. V. Thomas and Company, Limited, Alleppey.

345. Mr. H. Smith and/or Mr. H. Sutton, C/o Messrs. Aspinwall and Company (Travancore), Limited, Alleppey.

346. Mr. M. J. Edwards, C/o Messrs. Travancore, Sugar and Chemicals Limited, Trivandrum.

347. Mr. S. Mahadevan, C/o Messrs. Seshasayce Brothers. Limited, Trichinopoly.

348. Mr. H. Campbell and/or Mr. Isherwood, C/o Messrs. A. & F. Harvep, Madura.

349. Mr. K. Palmer Jones, C/o Messrs. T. Stanes and Company, Limited, Coimbatore.

350. Mr. J. C. Burton, M.B.E., C/o Messrs. Pierce Leslie and Company, Limited, Coimbatore.

351. Mr. M. L. Khetri, C/o Ruby General Insurance Company, Limited, 8, Royal Exchange Place, Calcutta.

352. Dr. D. Sinha, C/o The Indian Turpentine and Rosin Company, Limited, Clutterbuckganj P. O. Bareilly.

353. Mr. Raj Bans Bahadur, C/o Ganesh Flour Mills Company, Limited, Cawnpore.

354. Mr. H. Thompson, C/o Messrs. J. Frizzoni and Company, Cawnpore."

S. R. ZAMAN

*Joint Secy. to the Government
of India*

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 8th March 1944

No. 3778-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 26th February 1944

No. T.C.(4)3/44—In exercise of the powers conferred on me by clauses 14(2) and 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby authorise (i) all persons to keep cloth or yarn packed in November 1943 in unopened bales or cases till the 31st March 1944 and (ii) all dealers and persons holding on behalf of dealers to keep cloth or yarn packed in August or September 1943 till the 30th June 1944.

M. K. VELLODI

Textile Commissioner

GOVERNMENT OF INDIA

DEPARTMENT OF INDUSTRIES AND CIVIL SUPPLIES

PRESS NOTE

Bombay, the 28th January 1944

Hitherto a margin of 20 per cent has been allowed between the ex-mill price and the final retail price to cover freight to consuming centre all charges, and the profits of dealers at various stages of distribution. Dealers in up-country markets complained that dealers in the early stages of distribution were appropriating more than a fair share of the profit margin and the Textile Commissioner on the advice of the Textile Control Board has now ruled that any sale within 100 miles of the manufacturing mill may not be at a price ex-godown or F. O. R. station of despatch exceeding by more than 4 per cent the ex-mill price, and also that no dealer may buy or sell except to a consumer at a price ex-godown or F. O. R. station of despatch exceeding 10 per cent over the ex-mill price. These measures are intended to ensure that the retailer will be in a position to secure his supplies at a price which will leave him a gross margin of 10 per cent.

DEPARTMENT OF EDUCATION HEALTH AND LANDS
PRESS NOTE

RESTRICTIONS ON SLAUGHTER OF CATTLE

New Delhi, 18th November 1942

At its first meeting, held in August 1942 the Central Food Advisory Council considered the increase in the slaughter of cattle resulting from the large scale increase in the demand for meat due to the exigencies of the war and recommended that, to prevent permanent damage to the cattle wealth of the country, the slaughter of working bullocks in a good state of health below the age of 10 years, cows in milk and pregnant cows should be prohibited.

The recommendation has been accepted by the Government of India as regards the supply of meat to the defence forces. Cows in milk and pregnant cows are not being accepted for slaughter at present and instructions have been issued "that in all future contracts for the supply of beef, a clause should be inserted to the effect that working cattle used for transportation will not be accepted and should not be tendered for inspection." Contractors with existing contracts are also being requested to comply with this restriction.

The question of statutorily prohibiting the slaughter of useful cattle for the purpose of meat is at present under examination of the Government of Orissa.